

(b) if so, the action taken by the Government in this regard;

(c) the number of pilots who left the Indian Airlines during the year 1995 so far;

(d) the steps being taken by the Government to retain the outgoing pilots?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) Yes, Sir. But the pilots and engineers of Indian Airlines have resorted to industrial action for better emoluments prior, to the introduction of private airlines also.

(b) The demands raised by the various Unions are discussed and resolved through consultations. Following a settlement with the Indian commercial Pilots Association in November 1993, the emoluments of Indian Airlines pilots were substantially increased and their career prospects improved.

(c) Three pilots have voluntarily retired and three have resigned from the service for Indian Airlines since 1.1.1995.

(d) Following measures have been taken to prevent the pilots from leaving the service of Indian Airlines :

- (i) Increase in various allowances.
- (ii) Improvement in career advancement prospects of Commanders.
- (iii) Improvement in training pattern.
- (iv) Appointment of Grievance Officer to look after the day-to-day needs of pilots.
- (v) Increase in the notice period of resignation from one to six months.
- (vi) Introduction of a requirement of No Objection Certificate from the DGCA for employment of Indian Airlines pilots in private airlines.
- (vii) Increase in the value of bond from Rs. 7.50 lakhs to Rs. 10 lakhs.

Writing off of Loans

*87. SHRI JAGMEET SINGH BRAR :
SHRI GUMAN MAL LODHA :

Will the Minister of FINANCE be pleased to state :

(a) whether huge amount of loan has been written off by the nationalised banks during the last few Years;

(b) if so, the details thereof as against the capital deposits of these banks during the years 1991-92, 1992-93 and 1993-94 respectively;

(c) the action taken or proposed to be taken against the defaulting individual/firms/industries for their failure in repayment of the loan amount and the bank officials for granting loans without proper and adequate securities;

(d) the details of the new directives issued by the Government to the banks to put a check on such writing off of loans; and

(e) the results achieved therefrom?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :

(a) and (b) Details regarding bad debts written off day nationalised banks during 1991-92, 1992-93 and 1993-94, as reported by Reserve Bank of India (RBI), are given in the enclosed Statement-I. The paid-up capital and deposits of nationalised banks as on 31.03.1992, 31.03.1993 and 31.03.1994 are given in the enclosed Statement-II and Statement-III respectively.

(c) wherever follow up measures do not yield results, recovery suits are filed in Civil Courts, Debts Recovery Tribunals, etc. Compromise settlements are also resorted to in genuine cases. Wherever staff lapses are noticed, due accountability is fixed and departmental/legal action initiated by the banks against the erring staff.

(d) and (e) The latest guidelines issued by RBI advised commercial banks to ensure recovery of dues to the maximum extent, make a distinction between wilful and non-wilful defaulters, evaluate the realisability of the security, take into account the benefits that will accrue on recycling of funds locked up, fix accountability where staff lapses are noticed, etc. These guidelines have been issued in July, 1995.

STATEMENT-I

Amount of Bad Debts written off by the Nationalised Banks During the last three years

(Amount in lakhs of Rs.)

Sl. No.	Name of the Bank	1991-92	1992-93	1993-94
1	2	3	4	5
1.	Allahabad Bank	93.67	127.28	3584.00

1	2	3	4	5
2.	Andhra Bank	1015.50	8282.97	13163.33
3.	Bank of Baroda	14927.34	12027.43	48997.52
4.	Bank of India	18882.12	17374.26	32846.78
5.	Bank of Maharashtra	147.42	102.01	142.01
6.	Canara Bank	5595.67	39548.26	15230.27
7.	Central Bank of India	3627.56	197.70	10557.27
8.	Corporation Bank	2887.55	3273.36	6207.53
9.	Dena Bank	2677.79	8701.01	12371.73
10.	Indian Bank	447.30	76.16	600.70
11.	Indian Overseas Bank	89.88	419.25	461.09
12.	Oriental Bank of Commerce	176.00	165.00	260.13
13.	Punjab National Bank	5144.75	19412.34	36550.00
14.	Punjab & Sind Bank	673.43	11282.40	15139.45
15.	Syndicate Bank	141.06	118.55	857.70
16.	Union Bank of India	3531.30	4412.62	8236.90
17.	United Bank of India	205.00	156.00	1182.00
18.	UCO Bank	5593.56	27346.67	36866.35
19.	Vijaya Bank	213.70	304.23	451.26
20.	New Bank of India	19.76	113.21	*

* Merged With Punjab National Bank

Note : Figures include both actual and technical write off.

STATEMENT-II

Paid up capital of Nationalised Banks

(Rs. in Lakhs)

Sl. No.	Name of the Bank	31.3.92	31.3.93	31.3.94
1	2	3	4	5
1.	Allahabad Bank	107500	17250	26250
2.	Andhra Bank	6200	9200	24200
3.	Bank of Baroda	23837	32995	73930
4.	Bank of India	46900	46900	110400

1.	2	3	4	5
5.	Bank of Maharashtra	14950	18450	33450
6.	Canara Bank	11423	20791	58878
7.	Central Bank of India	18299	18299	67299
8.	Corporation Bank	3700	67200	11200
9.	Dena Bank	9700	14700	27700
10.	Indian Bank	16800	20300	42300
11.	Indian Overseas Bank	37000	37000	107500
12.	Oriental Bank of Commerce	4800	7800	12800
13.	Punjab National Bank	11284	18784	36362
14.	Punjab & Sind Bank	12249	20749	36750
15.	Syndicate Bank	15900	15900	83900
16.	Union Bank of India	10800	13800	33800
17.	United Bank of India	36299	36299	57800
18.	UCO Bank	50000	50000	103500
19.	Vijaya Bank	7699	12699	19199
20.	N.B.I.	12600	18600	-

STATEMENT-III

Statement showing deposits of Nationalised Banks for the last 3 years i.e. 1992, 1993 and 1994

(Rs. in Crores)

Sl. No.	Name of the Bank	As on 31 March		
		1992	1993	1994
1	2	3	4	5
1.	Allahabad Bank	6584.24	7479.50	8212.29
2.	Andhra Bank	3762.01	4131.39	4886.13
3.	Bank of Baroda	3605.12	16616.85	19163.66
4.	Bank of India	12805.10	14201.41	15943.02
5.	Bank of Maharashtra	3385.29	3883.89	4425.60
6.	Canara Bank	13687.77	15640.45	19152.57
7.	Central Bank of India	12798.49	13576.61	15607.53
8.	Corporation Bank	2310.25	2803.30	4083.35
9.	Dena Bank	3299.85	4012.05	4860.46

1	2	3	4	5
10.	Indian Bank	7651.25	9385.03	10573.01
11.	Indian Overseas Bank	6254.13	7569.86	9118.53
12.	Oriental Bank of Commerce	2506.69	4221.00	5206.58
13.	Punjab National Bank	15950.23	18078.57	22146.86
14.	Punjab and Sind Bank	2777.12	3337.17	3949.92
15.	Syndicate Bank	6528.65	7371.62	8523.36
16.	Union Bank of India	7921.39	9201.40	11803.44
17.	United Bank of India	5027.48	5883.34	6722.58
18.	UCO Bank	6374.06	7110.11	7265.55
19.	Vijaya Bank	2716.42	3289.90	4277.43
20.	N. B. I.	2135.71	2350.82	-

Purchase of Dollars

[English]

*88. SHRI RAMESHWAR PATIDAR :
SHRIMATI SHEELA GAUTAM :

Will the Minister of FINANCE be pleased to state :

(a) the value of US dollars purchased by the Reserve Bank of India or other authorised agencies of the Union Government in the post budget period;

(b) whether any such purchase were made as a result of weakening of US dollars in International market;

(c) whether there has been any inflationary pressure on the monetary system of the country as a result of these purchases;

(d) if so, whether the Government propose to make changes in its exchange policy to combat the problem; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) :
(a) The value of the US dollars purchased by the Reserve Bank of India from the foreign exchange market in the post Union Budget (1995-96) period upto July 28, 1995 amounted to US \$ 374.73 million.

(b) to (d) No, Sir.

(e) Does not arise.

Import of Boeing Aircraft by Private Airlines

* 89. SHRIMATI SAROJ DUBEY : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) the number of applications received by the Government from private airlines for import of Boeing aircraft alongwith the name of each airline;

(b) the details of the applications which have been cleared and pending;

(c) the reasons for delay in clearing the pending applications; and

(d) the time by which these are likely to be cleared?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d) Government have cleared the import of Boeing-737 aircraft for scheduled private airlines as follows :

S. No.	Name of Airlines	Details of Boeing Aircraft Cleared for Import
1	2	3
1.	East West Airlines	7 B-737-200 4 B-737-400 (one as replacement + three as maintenance reserve)